artificial differentiation which you have made without any rational basis. The Commerce Minister has categorically admitted so on the floor of the House and promise to look into this question and do something about it. Unfortunately, nothing has been done I hope the hon. Finance Minister will look into this aspect. Since I have no time to go into other aspects, I will conclude by saying that in my view, the Budget reflects the basic philosophy of the twenty-point programme, the philosophy of growth, the philosophy of price stability and also the philosophy of given importance to the common man. That is why I welcome this Budget.

बी मुल्की राख सेनी (देहराष्ट्रन) : उपाध्यक्ष महोदय, मैं इस बजट को नपोर्ट करने के लिए खड़ा हुआ हूं। जैसा कि इस बजट के बारे में कहा गया है, इसका उद्देश्य सामाजिक न्याय के माथ द्रुतगति से भाषिक विकास को प्राप्त करता है। इस बजट को धच्छा भौर कल्याणकारी कंडा जा सकता है, मामयिक कहा जा सकता है, लेकिन इमको ममाजवादी नहीं कहा जा सकता है। कुछ माननीय मदस्यों ं, ने इसको समाजवादी कहा है। ग्रभी मेरे साथी ने कहा है कि कुछ दिनों के वाद इस देश में कोई लैंडेलाई नहीं रहेगा। लेकिन भाज स्थिति यह है कि इस देश में इंडस्ट्रियलिस्टस हैं, बिग विजिनेस हैं, योक्फरोश हैं, अप्पर मिडल बनाम हैं, भौर उसके साथ ही बहुत ही गरीब वर्ग भी है। जब बजट के माध्यम से इस एक सोशनिस्ट इकानामी की मोर बद्ध मकींगे, तभी हम उस बजट को एक सीमलिस्ट बजट कह मकेंगे।

MR. DEPUTY-SPEAKER: He may continue on Monday.

We shall take up Private Members' business.

15.29 hrs.

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLUTIONS

### SIXTIETH REPORT

SHRI S. P. BHATTACHARYYA (Uluberia): I beg to move the following:

"That this House do agree with the Sixtieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 17h March, 1976".

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Sixtieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 17th March. 1976".

The motion was adopted.

15.30 hrs.

RESOLUTION RE: CHANGES IN THE CONSTITUTION—Contd

MR DEPUTY-SPEAKER: We take up further consideration of the following Resolution moved by Shri K P Unnikrishnan on the 30th January, 1976.—

"This House taking into consideration the experience of the working of the Constitution of India during the last twenty-five years and confronted with the tasks and challenges of social reconstruction, is of the opinion that significant changes are called for in the constitutional framework of the country. The House, therefore, urges the Government of India to initiate constitutional amendments particularly in the nature of property rights and to secure meaningful realisation of the principles enshrined in the Preamble and the Directive Principles of the State [Mr. Deputy-Speaker]

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Policy of the Constitution keeping intact the supremacy of Parliament, the federal structure and legitimate rights of the minorities, the Tribals. Harijans and other submerged sections of our population".

Shri Unnikrishnan may continue his speech.

SHRI JAGANNATH RAO (Chatrapur): What is the time allotted for this?

MR. DEPUTY-SPEAKER. Two hours. He has just started

SHRI JAGANNATH RAO: We have to extend the time.

MR. DEPUTY-SPEAKER: I seem to have become heavy-tongued. People do not understand me I said he has just started-I must do some tongue exercise.

SHRI P UNNIKRISHNAN ĸ (Badagara); When I formally moved this Resolution on January 30, I had begun with a remark from Justice Holmes which I shall repeat. Justice Holmes said that the life of the law has not been logic; it has been experience. However much some of the leading lawyers, legal luminaries of this country-I do not mean any disrespect to anyone might pretend constitution or law results from our social experience. It cannot transgress the laws of social experience or demands of social experience And social experience, I would say comes out of struggles, whether some would prefer to call them as class struggles or some may refer to them as tensions

### 15.32 hrs.

[SHRI ISHAQUE SAMBHALL in the Chair]

I would say it comes out of struggles. of the relentless struggle that goes on in every society. Neither law, nor constitutions which are dependent en. the law making processes can claim exemption from the way social dynamics functions or works. That is why K. C Wheare has remarked "that a country's constitution is the resultant parallelogram of forces, political, economic and social. That is the sum total, whatever Palkhiwala may say. Constitutions and laws result from the inner relationship between this parallelogram of forces, political economic and social. That is why I would say that forces change laws and constitutions, forces mould situations and constitutions follow! That is what history records; systems collapse and newer ones emerge because of the new correlation of forces in society

Changes in the

Our constitution can be no exception to this rule. The fact that it has 395 articles, 9 schedules or that it has had 39 amendments does not give our constitution any special significance more than what other constitutions can claim! We cannot say that this something "transcendantal" something "immutable" or something above everything else which we cannot touch I should like to invite the attention of this House to the views of some constitutional pundits and historia of constitutional developments of this country as well as in some other countries They regard it as a refined version of Government of India Act of 1935 They forget that it was a social document which is only an expression of our social intent; it was only an expression or manifestation of the desires of the people of a particular generation; those who demanded our liberation from the imperialist yoke. It cannot claim any kind of permanence. It was made clear by Pandit Nehru who was not merely the captain of our freedom struggle but one who also guided the deliberations of the Constituent Assembly That was made clear also by another architect of our constitution, Dr. B. R. Ambedkar. It was also made clear by various other

luminaries of the constituent assembly. Still I say this without meaning any disrespect to those who adorn the benches of the High courts and the Supreme Court and for those whom it has become a profession, including the great luminaries of the courts, it is sometimes propounded with great vehemence from these benches that Constitution is "trancendental", "immutable" and something which cannot be touched. That has been our experience.

What are facts? How come that this constitution was made? We have to go into its ancestry; into the roots of those forces which moulded this constitution in 1947—50. Unfortunately many persons in this country as well as abroad think that what took place in 1947 was a "transfer of power"

What about the great liberation of this, entire sub continent, particularly the territories which now comprise the Indian Union? For those persons it was mere transfer of power But as you. Sir. would agree, it was not a mere transfer of power.

There is a basic hiatus between those two approaches For some it merely signified transfer of power and for others it meant liberation. Similarly many persons claim that it was the 1919 Covernment of India Act or the 1935 Act to be more precise They say it provides the framework of the Indian Constitution. It may be correct in the sense similar phrases may occur in certain clauses But the spirit of the Indian Constitution does not form part of the 1935 Act which was an Act of British Parliament It comes out of the content of our own struggle for freedom. That is why the Indian National Congress was demanding a constituent assembly right from 1934; while reacting to the 1933 white paper and proposals the Congress declared that it shall be the duty of the British Government to provide for a

freely elected constituent assembly. This demand was repeated again in the Congress sessions because the Congress was the biggest national platform and National Liberation movement which led the struggle for independence in this country. The demand was repeated in the Congress session at Faizpur, Haripura and Tripura. The Father of the Nation, Mahatma Gandhi, said:

"Swaraj would not be a gift of the British Parliament. It must spring from the wishes of the people of India expressed through their freely chosen representatives." Jawaharlal Nehru, while moving the objectives resolution in the Constituent Assembly had said of our determination:

"The Congress has within its fold many groups widely differing in their view-points and ideologies But it reflects the national sentiments and it is these sentiments which are reflected in our determination to have a Constitution for ourselves"

There are many constitutional pundits who find in the concept of the shades of parallel in Indian Union the Constitution of United States or provisions from the British-North America Act of 1862 or elsewhere. But the basic approach underlying our Constitution has been the approach of the people who struggled for independence, and the demand for unity. The basis of the demand for the Constituent Assembly was the growing self-confidence of the growing elite and a greater sense of unity during the national manifested struggle and weakening of the British imperialist foothold

After all; what is a Constitution? It can only be a declaration of a social intent and an administrative blue-print. It cannot claim anything

# [Shri K. P. Unnikrishnan]

more than that. It may be important that India had to work within certain limitations, when the Constituent Assembly met in 1946 because India had worked within a federal structure which pre-existed independence; i.e. the federal system of the 1935 Government of India Act. So, the institutional patterns which were already laid at the time of constitution-making, had certainly influenced the moulding of our Constitution towards the various objectives which came up during the assembly debates. But the basic question which the Constituent Assembly faced was, which road to Indian revolution? Shall we take the capitalist path of development or the socialist path? Shall we take the democratic path of development or shall we accept the non-democratic or undemocratic path? That was the crucial question.

The basic objective of the Constitution was not merely to codify certain principles but to conserve the goal of peaceful social change and national renaissance. The attempt was to create institutions that would initrate and permit social change-I would underline the words "permit social change"- and to create conditions for ensuring its success. It was an attempt to create a particular level of class equilibrium and to promote unity where, in the words of Jawaharlal Nehru, continuity and change can be ensured. Between 1920 and 1945, the quarter century that preceded the convening of our Constituent Assembly, both in the national moveeven in smaller groups ment and whether of socialists or of people to the right or left or centre;-through them the people of this country had articulated the demand for a parliamentary constitutional pattern various resolutions that I referred to earlier, were only reflecting this demand of the Indian people. It was a reflection of the liberal democratic temperament of the progressive elite which led the Indian National Congress.

Again, I would say that socialism was very much in the minds of a substantial section of Members who participated in the deliberations of the Constituent Assembly. Granville Austin remarked that "the Constitution was dedicated to socialism." Now it was not merely an Indian document, that my earlier remarks should not be misunderstood to mean that it was something uniquely an Indian document because we had never experimented with any other form of parliamentary system of Government. And to find historical parallels and situations in the history of preceding centuries while alluding reference to this Sabha or that Sabha. I think it would be doing a great injustice to the great architects of our Constitu-As B. N Rao remarked: "It would be idle to pretend that the parliamentary rystem in all its modern details was organised in ancient India. But we may perhaps venture to say that the essential constitution was familiar".

Now, Sir. we have reached a stage when I would contend, it is time for us to have a fresh look, to have a review of the Constitution because 26 years have claused since then, and a quarter century in a dynamic situation, and in the international context where the aspirations of the people as they have been given expression to by them through their struggles, through the working of Indian democracy itself and the revolution of rising expectations with which we are confronted everyday, every year, and which have created a situation compelling us to have a new look at the Constitution.

Again a number of problems have cropped up. These are not problem of a technical or legal nature. While I do not claim to be a constitutional pundit except beyond the fact that I went to a law college—there are very many luminaries here, our Law Minister is here, Mr. Frank Anthony is here and there are many more, and I mean no disrespect to them when I

say that I do not think this is a business which can be left to lawyers alone! It was never the intention as Pandit Jawaharlal Nehru had remarked in the Constituent Assembly: "Half a dozen lawyers cannot sit together and frame a constitution". The constitution, I repeat, has the sanction of historical forces and social experience. So, it has a much wider scope. While we can have their assistance and their rich experience, the constitution is not a matter to be left to lawyers alone just as the constitution cannot be left to judiciary alone because it primarily concerns the lives and aspirations of the people of this country, the citizens of this great country. The constitution has only recorded what the people of this country have wanted. Right from the Preamble and over the 395 articles and all these amendments, I would say, is a reflection of some kind of other. If that is 80. I interest or would say, the Parliament should be concerned in having a discussion in depth and that is why I have moved this resolution. Let us have a look at the unique experience that we have had in regard to the exercise, by the people, of adult franchise There were many pundits who had questioned this There were many leaders even within the Indian National Congress at that time-as history has recorded it-who had doubted whether we could go in for this experiment. There were many who had doubted whether adult franchise would succeed in India. But it was again a tribute to the leadership and farreaching vision of Jawaharlal Nehru who insisted on having adult franchise in this country. Whatever we may say about the malpractices that have crept into the electoral system, this basic fact of adult franches and the consequences that had followedwhether in the electoral system or in the pattern of representation-must be preserved, so that democracy can be preserved.

While we need not go into the fundamentals of this kind-which have

been debated and settled over a period of time-a number of questions like the Centre-State relationship, the inter-relationship between the Executive, Judiciary and Parliament, the question of Presidential powers, powers of Governors etc. have thrown up during the last 25 years, apart from other basic questions, to which I shall refer later. I do not want to go into many of these things, because the time at my disposal is limited; I shall try to be as brief as possible.

The basic thing that we have faced, apart from these constitutional problems and hurdles, was the tasks and challenge of social re-construction, or the establishment of a socialistic pattern of society. It was very interesting to me, when I read sometime ago a very eminent author and journalist. James Camerou, who said that it was interesting to watch even the socalled right-wingers in India talking in terms of socialism! While many abroad would even abhor the word socialism and would have nothing to do with it, all parties and movements in India-except a small which came up, viz the Swatantra Party, after the 17th Amendment of the Constitution-most of the time all parties swore by socialism. This is the most significant part of the social reality, because the people of this country, whatever some people might say, have accepted not merely a socialistic economic system but, I would contend, the socialist ideology That is why I had quoted Granville Austin here and had said that even during the debates in the Constituent Assembly 25 years ago the picture of socialism was very much in the minds of its leaders and Members: and it had cast its shadow or reflection however feeble on the various provisions.

The tasks and challenges of social reconstruction take us to the question of the structure of rights. the structure of Fundamental Rights and, [Shri K. P. Unnikrishnan]

Changes in the

Constitution (Res.)

particularly, to the realm of property rights. As I have explained earlier, while the Preamble and the Directive Principles of State Policy reflect a deep concern, a deep social concern, they had to be given effect to; and muscle had to be put into them. And life had to be given to these declaraintent contained in tions of Preamble and the Directive Principles. That is what, I would say, we have attempted to do under the leadership of Jawaharlal Nehru and Shri mati Indira Gandhi during the last 25 years, right through the successive Plans and right through the expression of our intent in governmental decisions on various occasions. I had remarked earlier how a section of our judiciary-I do not want to cast any reflection on anyone-had made some certain through pronouncements judgements-and you are aware how this House had to deal with the judicial pronouncements like those in the Golak Nath case. Also, a section of the legal luminaries had taken up the position that the Constitution was something which we could not touch and that the fundamental rights, as they stood in 1950, had to remain even if one century elapses because they are something permanent and something fundamental, according to them' This is what Mr. Palkhiwala, in his book Our Constitution\_Defaced and Defiled, says:

"We have failed to preserve the integrity of our Constitution against many hasty, ill-conceived changes, fruits of passion and ignorance Our basic freedoms have been drastically eroded. Article 31(C) has dealt a nearly fatal blow on liberty and law. Unfortunately, its implications are understood by few, except specialists. Politicians have been able to get away with virtual destruction of our fundamental rights, simply because of the ignorance and apathy of our people."

This is what the great luminary has said!

The House should forgive him for the way he has treated the great people of this country. They are not so ignorant and apathetic that they cannot understand what goes on nor are ignorant of the processes of change that has taken place. I can say with confidence that the people of this great country can understand the social dynamics of their own struggle From morning till night, day after day, for 365 days in a year, understand this much better than Mr. Of course, Mr Palkhi-Palkhiwala wala is free to have his own views. but it reflects a particular thinking in this country which, unfortunately, should also be traced to the highest court in this country at a particular point of time. That is why Chief Justice Subba Rao said in his judgment in the Golak Nath case, that fundamental rights are "primordial transcendental and immutable" Both the Golak Nath case and the Bank Nationalisation case tried to unsettle the earlier decisions arrived at by the Supreme Court itself on a number of issues regarding the fundamental rights

Changes in the

Constitution (Res.)

What did Justice Patanjali Shastri say in Shankari Prasad case? In that case he remarked.

"On the other hand, the terms of article 368 are perfectly general and empowers the Parliament to amend the Constitution without any exception whatsoever. Had it been intended to save the fundamental rights from the operation of that provision, it would have been perfectly easy to make that intention clear by adding provise to that effect."

Again, in Sajjan Singh's case, Justice Gajendragadkar said:

"That is why we think that even on principle it would not be reasonable to proceed on the basis that the fundamental rights enshrined in Part III were intended to be final

and immutably settled and determined once and for all, and were beyond the reach of any future mendment"

Regarding this particular question, there is a very interesting remark by another Judge Justice P B Wukh rape of the Calcutta High Court He said

"After all fundamental rights is a gift of the Constitution What the Constitution has given, the Constitution can take away no doubt by constitutional means and re doubt by making constitutional provision for the same. This wind fundamental upon facto does not mean constitutionally unalterable A constitution which cannot be constitutionally amended is an invitation to revolution."

Again, I would quote another learned Judge Justice K K Mathew of Supreme Court who said

"Fundamental rights themselves have no fixed content Most of them are mere empty vessels into which each generation must pour its content in the light of its own experience"

Despite the fact that there were many enlightened Judges who under stood the spirit of the Constitution we have had enough experience in a number of cases of the interpretation that has been put on various Acts of this Parliament and the various amendments which we have undertaken to the Constitution So, now it is time for us to consider wheter it can be left to the judiciary to interpret some of these basic questions because it has been very well established that it is very well within the rights of this House to determine this question and no other authority can change it except this House itself

The question also arises how fundamental are some of these fundamental rights While freedom of expression, freedom of worship, freedom of religion and so on have certainly and undoubtedly been accepted as standared reference of civilised existence in all States, I cannot say the same thing about the right to property Justice Hidayatulla himself remarked that he did not understand how the right of property had crept into the chapter on fundamental rights. He said

'It was an error to place the right of property in the list of fundamental rights and of all fundamental rights the right of property is the weakest'

If that is so if an eminent Judge has said so I cannot understand how some people elsewhere can still claim that something terrible will happen in this country if we remove it from the chapter on fundamental rights!

Pandit Jawaharlal Nehru once remarked that originally property did not belong to any individual. So it can never be claimed that it is a transcendental right. But unfortunately in this country there are many people who claim it to be so Dr. Ambedkar however said.

Each generation is a distinct nation with a right by the will of the majority to bind themselves, but not to bind the succeeding genetations

MR CHAIRMAN My view is in your favour This is a very important resolution but I think you would also like the maximum number of Men hers to participate in this discussion

SHRI K P UNNIKRISHNAN When the question of zamindari abolition arose in the Constituent Assembly, Dr Ambedkar remarked

'Such a liberty is the liberty for landlords to increase rents, for capitalists to increase the hours of work and reduce the rates of wages" [Shri K. P. Unnikrishnan]

"In other words, what is called liberty from the control of the State is another name of the dictatorship of the private employer"

[Quoted from the Framing of Indias' Constitution edited by B Shiva Rao -Vol II, P 114]

Even then, the members of the Constituent Assembly did not want it to be left to the judicialy

### 16 hrs.

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Then, Shri Govind Vallabh Pant, while participating in the proceedings of the Constitution Advisory Commit tee said

To allow the court to sit judgment over the legislature or to control the legislature itself and to say that a law will not be valid unless it is declared so by a single individual sitting in the Supreme Court is extremely risky and I cannot subscribe to that proposition"

It was not a Communist or a Socialist who said this but it was Shri Govind Vallabh Pant

Now, with all the judicial constraints which I explained carlier and conditions and forces which now compel us to ask for a change it is necessary for Parliament to decide that the Constitution shall be given a fresh look and that a review of the Constitution in its various provisions shall be undertaken forthwith so that we can fulfil the pledges of the Constitution makers given in 1950

I would particularly ask the hon Law Minister and the Government to look into articles 32 141 225 and 311 Since you are not permitting me to go into details I do not want to say much on that I briefly refer to that question in passing

In conclusion, I would say that it not merely a question of ideology It

is a compelling question. The Planning Commission in one of its reports of the Task Force has said.

Changes in the

"In a society in which the entire weight of civil and criminal laws, judicial pronouncements and precedents, administrative tradition and practice is thrown on the side of the existing social order based on the inviolability of private property, an isolated law aiming at the restructuring of power relations in rural areas has hardly any chance of success

All possible avenues of appeal and revision would be exhausted before a single step could be taken to implement it"

It has always been understood throughout the world that it rests on the State to determine the rules of accumulation disposal and protection of property and India cannot be any exception If we were not to fulfil our duty and our commitment, we will be failing in our duty to the succeeding generations

Before I conclude 1 would like to read out a poem which is of some in terest in this context. It is by Harijan poet Lalit Panther poet Pawar of Maharashtra He writes

These Clenched fist, won't loosen now

Coming revolution Won't wait for you

We have endured enough, no more endurance now

The fire pit is ablaze it is for tomorrow

Even if you take to your heels now "

MR CHAIRMAN Resolution moved

"This House taking into consideration the experience of the working of the Constitution of India during the last twenty-five years and confronted with the tasks and challenges of social reconstruction is of the opinion that significant changes are called for in the constitutional framework of the country. House, therefore, urges the Government of India to initiate constitutional amendments particularly the nature of property rights and to secure meaningful realisation of the principles enshrined in the Preamble and the Directive Principles of the State Policy of the Constitution keeping intact the Supremacy Parliament, the federal structure and ligitimate rights of the minorities, the Tribals Harijans and other submerged sections of our population"

\*SHRI KRISHNA CHANDRA HAL-DER (Ausgram). Mr Chairman, Sir. our party, the CPI(M) is in favour of a radical change in the Constitution and I would like to initiate my speech by citing the views of my party on this issue Our party feel that "the whole present Constitution should be radically altered That can be done only when a People's Democratic State headed by the working class replaces the present bourgeois-landlord State headed by the hig hourgeoist" If this is done then only a true democracy can be established in the country which can take proper and just care of the toiling masses. The question that confronts us today 15 what type of changes we would like to introduce in the Constitution in the background of the present prevailing conditions in the country

Mr Chairman, Sir you are aware of the provisions of the Preamble to the Constitution which says that there shall he justice, liberty and equality and under the Chapter devote to fundamental rights the Constitution confers on the citizen of India right of peaceful assembly without arms, a right to move freely m the country, a right to settle in any part of the country, a right to speak and express freely and many such rights. The country is passing through double energency. You are also aware of the fact that all the fundamental

rights stand suspended. Not only this. large number of arrests are being made and the people who are being arrested are not even being told to the high courts by the Government the grounds of their arrests and in this way people are being kept behind the bars and they are been denied justice. In these circumstances the first and foremost thing that we demand is the restoration of all the democratic rights as enshrined in the Preamble to the Constitution and other Chapters of Fundamental Rights and unless this is done we do not think that the Constitution can ever work for the benefit of the working class, the peasantry and the toiling masses and in the interest of 60 crores of people of our The second point that I would stress upon is about the right of the citizen in regard to property Right to property has been included under the Chapter of Fundamental Rights Even though some laws have been passed for land reforms and only very recently the urban land ceiling Act has been passed yet it is known to all of us here that the urban rich are still in possession of vast landed property both in the form of land and buildings by hoodwinking the law. Until and unless this concentration of land in the hands of the rich is broken and unless the land is taken from their hands and distributed to the toiling masses I do not think we would be able to achieve any real progress nor we will be able to give the benefits to the millions of the toiling masses that While initiating the they deserve resolution Shri Unni Krishnan has already pointed out how there exist at present a relation of antogonism between the executive and the judiciary He has also explained how the Supreme Court and the High Courts through their rulings are creating unnecessary interference in the implementation of the land reforms legisаM lation all over the country and such rulings have gone in favour of the landed bourgeoisie. I would like to recall that when the United Front Government was in power

The original speech was delivered in Bengali.

# [Shri Krishna Chandra Halder]

West Bengal, they wanted to enforce the land reforms act and wanted to make the tillers of the soil the masters of the land. Unfortunately the efforts of the Government was frustrated and when the Calcutta High Court issued injunctions in favour of the big zamindars who were holding land beyond the ceiling limits and also those who were in possession of benami land. Pressed in difficult corner, the United Front Government and our party had given a call for peasants agitation and I feel proud say even though there was court injunction the Government was with the cooperation of the people, to get hold of the excess land they were able to distribute no less than 7 lakhs acres to the share croppers, tillers and landless agricultural workers. I distinctly remember, Sir, and may hon. Members will also remember that in this House the ruling party had let loose a campaign of slander against the Government of West Bengal at their pro-labour that time for actions. It was being shouted from the house tops that the U.F. Govt. were not showing adequate respect to judiciary. Today, the whole spectrum has changed, Today we hear the Prime Minister often saying that the Opposition Government of West Bengal under the leadership of our partythe CPI(M) had done nothing ameliorate the conditions of the poor peasantry. But I am sure that every right thinking person in the country will concede that it was the UF Govt. of West Bengal who was the first pace setter for land reform legislation and its implementation in this State and it was they who had highlighted the fact that but for this essential reform no real progress can be achieved in the country and thereby making the issue a National one. Today the Central Government seems to have woken up to the weeds of introducing land reforms and to deal with the prohlems connected thereto but they feel shy today to acknowledge what was done by the UF Government in West Bengal. Even though they are saying so many things about land reforms our party feel that they are really not interested in these matters and these are being used as slogans to baffle the people at large because unless we go into the roots of the problem we can not solve it and we also feel that right of property cannot be fundamental and as long it is there it will frustrate all efforts to make any headway in making any reform; in tenancy legislation. We also feel that he who owns the plough must be the owner of the land but we have to go a long way to achieve this. It is also our feeling that attaining this laudable objective cannot be possible unless we are able to arouse the people and enthuse the toiling masses, unless there is agitation and unless the prevailing social structure is changed lock stock and barrel. We also feel that to carry these purposes. Article 19(f) Article 31(I) should be amended and my party feels that these should be substituted by the following:

"(1) The right of citizens to their land holdings, handicrafts small-scale industries, house, trade, profession or vocation, implements and other accessories necessary to carry on their trade, profession vocations within the limits prescribed by law, and the right of citizens in their incomes and savings from their work, and the income derived from the above-mentioned properties, articles of domestic economy and use and articles of personal use and convenience as well as rights of citizens to inherit personal property shall be protested by law."

"(1A) All other property besides that specified in clause (i) of this article may be acquired by authority of law for public purposes or for securing justice, liberty and equality to all citizens, without paying any compensation paying such amounts as may fixed by such law or as may be determined according to the principles laid down in such law for paying such compensation. No such law shall be called in question by any court including the Supreme Court."

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These are the changes that we want in the Constitution in the present situation in the country.

Mr. Chairman, Sir, I would like to draw the attention of this House to another matter of great importance. You are well aware of the fact and so are the members of this House that the members of the Scheduled Castes and Scheduled Tribes entirely depend on land for their living. These two communities comprise the biggest sector of agricultural labour, sharecropper, and only a small percentage of them possess tiny pieces of land. In many parts of the country such as Bihar, UP. Tamilnadu, M.P. etc. these people are being deprived of the common human rights. They are not being given living wages, they are being evicted from the land and even their cultural rights are not being protected I would therefore strongly urge to uphold the cause of these down trodden people and to ensure to them all the above rights that I have mentioned If the Constitution comes in the way then let us amend the Constiution. We also feel that it should not be sole prerogative of the President to declare emergency where. We also feel that like the Constitution Amendment where a two-third majority quired for passing a Constitution Amendment Bill, declaration of emergency can in a similar way be passed only by Parliament when there arises a situation which affects the internal security of the country and this proposal should be passed by the 2/3 majority of the members as in the case of the Constitution Amendment. We also feel that the Governors should not be appointed should be elected by the respective State Legislatures and the State Legislatures should have the right to

remove them through a majority vote. We also feel that it should not lie within the powers of President to dismiss a Minister. In fact this power should vest with the Council of Ministers. It is also our feeling Sir. that persons of 18 years of age and above should have a right to vote. There should be a proportional representation. Once again we find that the game of Aya Rams and Gaya Rams have started and to curb this evil tendency of defection should be a provision to recall in our Constitution. There should be no occasion for the Central Government to dissolve a State Government as long as the party forming the Government enjoys majority in the legislature. We strongly deprecate the Central action of introducing President's Rule Tamilnadu recently. Merely on the grounds of prevailing corruption or charges of corruption the legally constituted Government cannot be disbecause such alterations lodged are not uncommon to a Government formed by the Opposition Party but they are prevalent in equal measure in Governments that are formed by the Congress Party and among the Central Ministers We should have one vard stick of measuring corruption in all States and the balance of justice cannot be titled against an opposition ruled Governments only.

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SHRIK P. UNNIKRISHNAN: May I submit that on an important issue like this you should permit some more time and I am seeking extension On such an important issue a large number of members would like to take part.

MR CHAIRMAN: We will consider

SHRI M. C. DAGA (Pali): Every member would like to participate in the discussion. The time should be extended by two hours.

SHRI KRISHNA CHANDRA HAL-DER: I support it.

SHRI THAKIRUTTINAN (Sivaganja): As far as possible, please try to accommodate almost all the members.

सभापति महोदय अभी मुझ से पहले डिप्टी स्पीकर माहव ने वहां या कि इसका टाइम बढ़ाने के बारे म जरूर कन्सीडर किया जा गक्ता है, क्योंकि यह एक बहुत इन्यारटेन्ट रेजोल्यूशन है। इस वक्त इसके निए दो घन्टे एलाट हए थे, साढे तीन बज में इस पर बहस जरू हुई थी, यानी सभी भी । घन्टा 8 मिन्ट बाकी है। जब इस का टाइम खन्म होने वाला हो, तव इस पर गीर किया जाय। लेकिन एक वात म जरूर वह देना चाहता हुं-बहुत बड़ी नादाद में मेम्बरान इस बहुत मे पार्टिमिपेट करना चाहने है. यह एक ग्रन्छी बात है। मैं मेम्बर साहबान मे यह दरख्वास्त करंगा कि उन प्राइन्ट्स को रिपीट न करे जो पेश किये जा चुके है, नये व्वाइन्ट्म मामने लायें तो ज्यादा भ्रक्छा होगा, ताकि ज्यादा मे ज्यादा लोग इसमें पार्टिमिपेट कर सके।

श्री भोगना सा (जयनगर) : पार्टीज का टाइम बढ़ा दिया जाय, ताकि मेम्बर्ज कन्सीडर्ड घोषीनिमन रख सके।

सभाषति बहोबय : मेरे पाम स्पीकर साहब की डायरेक्शन्स हैं, उसमे साफ लिखा है कि मूबर को भाषा चन्टा भीर दूसरे स्पीकर्म को 10 से 15 मिनट दिये भा सकते हैं। जो पार्टी के रिवेजेन्ट्रेटिव होंचे उन को मैं 15 मिल्ट दूंगा। हल्दर साहब की 15 मिल्ट दे रहा हूं, 13 वें मिल्ट पर मैंने चन्टी बजा दी थी।

Constitution (Res.)

Changes in the

SHRRI DINESH CHANDRA GO-SWAMI (Gauhati): This is a subject in which justice cannot be done
within ten minutes. The time each
member will get will be dependent
upon the time of the debate. If you
decide to conclude it to-day, the
members will get less time. If it is
extended, members will get more
time. So, a decision may be taken
now so that members may know what
time they will be getting.

श्री भोगेन्द्र झा : कप्रेम के बारे में यह भी क्यान रखना होता कि इसमें दो पाटियां एक साथ शामिन हैं।

श्री मूल जन्द डागाः काग्रेन में कोई दो पार्टिया नहीं हैं, काग्रेम एक ही पार्टी है।

MR CHAIRMAN I will see that justice is done to the subject

KRISHNA CHANDRA •SHRI At present we find that HALDER all powers are concentrated in the Central Government and this is hampering in a great measure the Centre State relations We feel that the subjects enumerated in the State List should be the concern of the State Governments and they along should legislate and there should not be any undue interference by the Central Govt in this sphere. If this 15 done then the States will have some autonomy This will promote integrity and unity of the nation apart from ensuring a strong Govt. at the Centre. It is very necessary that the Constitu. tion should be amended to make the country powerful and make the

<sup>\*</sup>The Original speech was delivered in Bengali.

people happy. It is necessary to amend the Constitution to provide that there should be a right to work for every citizen, that education upto higher secondary standard is made free, that all citizens are given free medical treatment, that the unemployed persons get unemployment allowance, that the old and infirm get suitable pension and that there is proper implementation of the law which provides equal pay for equal work both for men and women

This we cannot achieve unless we are able to liquidate the vested interests in the country It is equally essential that all foreign money and the capital invested by the multinationals are nationalised In a similar manner, monopoly capital should also be nationalised Land should go to the tillers and all surplus land should be taken over by the Gost without any payment of compensation There upplus lands should be distributed among the landless te longing to the Scheduled Caste and Scheduled Tribes the toiling masees, the landless, the charectoppers. and unless we are able to make a determined bid to take the ountry to the above direction amendments of the Constitution will be of no avail They will continue to be perfunctory and against the intere to of the toiling millions of the country

# श्री सैयद घहमद श्राण (वारामूना) सदरे मोहतरम म इसकी लीगल बहर में नहीं पड़ता चाहता क्यों कि वह बैकार है श्राप लोग जानते हैं। सवाल यह है कि एक श्राम श्रादमी जिसकी बवीलत मैं यहा हूं या जिसकी बदीलत हमें श्राजादी हासिल है, या जिसकी बदीलप हम श्राब श्राजादी की फिजा में साम ने रहे हैं, यह क्या कह रहा है। मैं बही

कहना चाहना हू। वह माईन को पढ़ता

वह ६दात के फैंनले को नही पढता धौरन उन में जाना चाहता है। पानखीबाला की उस बहम को बिल्क्न बेकार समझता है जिस के मुताबिक रहोबदल की कोई गुंतायम नहीं है। मबाल यह है वह यह चाहता है भीर वहना है कि ग्राप वह काम कीजिये जिससे उसे राष्ट्रत मिले। वह कहता है कि भाप ने कहा था कि हन लोगों के मयारं जिल्ह्यी का ऊर उठाना चाहने है। लेकिन वह आम इन्मान आज भी वहीं का बही है जहां ब्राज से 27 साल पहले था। ध्राप ने कह था कि बेकार का रोटी मिलेगी। लेकिन ग्राज उस को दो बक्त भी खाना मध्यत्त से नसीब होना है। वह यह कहना है कि आप कोई बिल बनान है ता ग्रदालन ग्राप का काम राज्ती है। जब आप बैको की नेशनेलाइब करते हैं ता ग्राप के हाथ राके जाने हैं. ग्रार ग्राप का यह कहा जाना है कि जा ग्राईन बना था वह इनने बडे ग्रवनमन्द नागा ने बनाया था इनिनए उसमे रहांबदन नहीं हा सरती। वह यह वहना है कि ज। ग्रन्ताह का क्लाम है कह भी बदल गया 10 तमान्डमेट्सभी वस्त की रक्तार के मुनाविक ऋदत गये न्यू टेन्टमेट भाषा, फिर क्रान बाबा खदान भी अपना फरमान वक्त की जरूरन के मनाबिह दिया। वे कहते है कि आपका आईन नहीं बदलता है। इसमें क्या बात है धीर यह स्थाबहम है। का क्या मवाल है, यह क्या वहस में एक तीन फीट की झोपडी मे

# [श्री सैयद बहमद बागा]

हूं और मेरे पास ही मोबराय का 35 मजिला भोबराय-मेरीटन होटल है। उसका दो मजिला से 35 मजिला कैसे हो गया भीर मेरे पास जो एक झोपडी बी, वह नीचे चली जा रही है और वह ऊपर चलाजा रहा है। यह इतना बहा फर्क फर्क है। ग्राप ने कहा या कि हम मिटाएंगे भीर इक्वलिटी लाएंगे । वह कहता है कि यह फर्क क्यो है और इसकी मिटाने के लिए ग्राप क्या कर रहे वह कहना है कि मैंने ग्राप को बोट दिया है और प्राप इस एवान में भाए तो इस एवान में क्या हो रहा इसका मुझे जवाब मिलना चाहिए। यह जो बडी बडी वहमे होनी है यह लीगल ल्यूमनरीज की वात है और बह अलग बात है। सवाल यह है कि जिस भ्राप ने भ्राईन बनाया था, उसमे उस समब भ्राप ने यह रखा था कि हम बेहतर समाज वनाएगे लेकिन बेहतर ममाज बनाने के लिए हम ने कदम उठाए या नहीं उठाए। वह यह जानना चाहना है। वह कहना है कि ब्राप पहले कहते थे कि एक्सप्लायटेशन नहीं होगा लेकिन मान प्लायटेशन हो रहा है। वह एक्मप्ना-यटेशन क्यो नहीं बन्द हुआ। वह कहता है विद्राप ने कहा था कि जो सरकार होगी वह कोशिश करेगी कि वैल्केयर स्टेंट हो ग्रौर ममाजवाद लाया जाएगा सेकिन वैसा नही हुचा है। जिस वक्त मैं बाईन को देखनाह भीर गौर से देखनाह तो मैं यह पाता हू कि डाइरेक्टिव प्रिसपिस्स से

यह लिखा है "दि स्टेट शैल स्ट्राइव"। जो करना है वह तय नहीं है बल्कि यह लिखा है कि कोशिश की अएगी। यह कोशिश नहीं हो रही है। क्यो नहीं हो रही है<sup>?</sup> सबात यह है कि एक तरफ तो बाप बदालतों को प्रोपर्टी राइटस को महकूत्र रखने के लिए बेनहामा प्रस्तियार देने हैं धौर दूसरी तरफ द्याप डाइरक्टिक प्रिसपिल्स मे यह कहते हैं कि कि "कोशिश करेंगें"। यह कोशिश का सदाल नही है। ग्राईन इप लिए बनाया कि सब को इंक्विलिटी श्राष वाशेषुंगीटी व मिले, प्रार्टन इमलिए बना या कि हम समाजवाद लाए। सवाल यह है कि पानकीवाना की जो बहम है वह बहम उन लोगों के लिए बेकार सी है भीर लोग उसको नही सुनना चाहते है। उसको मलगरख कर हमे भीर चीजो को मोचना चाहिए। बह क्या बहब करते है वह ग्रनगबान है। वे गर्गनफात के बैमन्दाज मादन लगाने हैं ग्रीर उम इन्टर-प्रीटेशन से धारो चनना चाहने है जो कोर्टम में होना है। जो लोगन न्यूमनरीज हैं, ब हर चीज का इसी तरह से करना चाहते हैं पालकीवाला ने एक किनाम लिखी है। वह प्रापने भी पढ़ी होगी घौर मैंने भी पदी है।

Changes in the

Constitution (Res.)

"The State shall direct its policy towards securing adequate means of livelihood "

मब फिर बही बात ग्रा जाती इस में लिखा **है "शैश डाइरेक्ट" मन**र इसमे यह कहीं नहीं लिखा है श्रद्ध सेख बू"। प्रोपर्टी को महफूज रखने के लिए यह सब किया गया है क्योंकि उस

जी लींग थें, जीक हमारे ब्ज्रं थे भीर जिन के लिए हमारे दिल में बढ़ा एहतराम है, उनमें से बहुत से उस क्लास को निर्माग करते थे जो शायद प्रोपर्टी रखे ये भीर प्रोपर्टी को महफूज रखना बाहते थे। मवाल यह है कि ग्राज वह जमाना नही है। घाज हम घाने चाहते हैं भीर गरीबी को दूर करना चाहते हैं। इमलिए हमारी एप्रोच भी प्रमलन होनी चाहिए भीर जो एप्रोच डाइरेंक्टिव प्रिस-पिल्म की है, बैसी एप्रोच नही होनी चाहिए सवाल यह है कि हमारा एकोनोमिक मिस्टम ऐसा होना चाहिए म्रीर उसको हमे ऐसा इवोन्व करना जिसके ग्रगर वह नही इससे यह जो बहस मकता है. बेकार यर मब ह्रा जानी है। हमे सारी एप्रोन बदलनी है भीर उस एप्रोच की बदलने के लिए हमारी थिकिए फिर वापम चाहिए उस तरफ जब हमने माईन बनाया था। जो श्रादर्श थे उनको हम नही ला सके धौर ऐसी क्या वजह थी जिससे हम धाईन को धमली जामा नहीं पहला सके. जैसा हम चाहते थे उम दग मे नही कर सके, इन सब बानों को हमें देखना चाहिए।

मैं इस कराज्दाद की जो श्री उनीकृष्णन साहब ने धापके सामने रखी है ताईद करता हूं धौर समझता हूं कि हमे प्रापर्टी के राइट को जिस को प्रोटेक्शन मिला हुआ है, यह नहीं मिलना चाहिए, बिल्कुल नहीं मिलना चाहिए। इसके साथ साथ मैं यह भी चाहता हूं कि नाबरावरी को दूर किया जाए। दोनों चीजें साथ साथ जानी चाहिए। जो बादे हमने किए ये वे पूरे होने चाहिये।

> उठो मेरी दुनिया के गरीबों को जगादो

> काखाए उमरा के दरो दीवार हिंसा दो।

फिर तो जो छोटा सामकान है ग्रवर वह गिर गया भ्रोर जो वडा मकान है वह भीर वहा हो गया, तो इसको कोई बरदाशत नहीं करेगा। जो भाज तक होता ग्राया है उसका हमे जवाब देना है। गरीब का कहना यह है कि उसकी गरीबी पिछले पच्चीस बरम मे क्यों दर नही हर्द ? कौन सी रुकावटे थी जो रास्ते मे आई? उनको हम को दूर करना चाहिए। गरीब ग्रगर गरीबी दूर करने के लिए कहता है तो यह उसका हक है। उसकी वरीबी को दूर करना हमारा फर्ज भी ₹ ₹ उमको उमका हक मिलना चाहिए। इमलिए उसने ग्राजादी की जो जंग लही हम ग्राज यहा विराजमान 養し इतना ही मुझे ग्रजं करना है।

[هری سید لحدد آفا ( باراسولا):

مهوفت - میں اسکی لیکل
بحصت میں نہیں پرنا چاھتا

هیں کبونک وہ ہےکار ہے - سوال

یہ ہے کہ لیک فام آدمی جس کی

مدولت میں یہلی هیں یا جس کی
مدولت همیں آزائی عامل ہے یا
جسکی بدولت هم آج آزائی کی ففا

[غرى معهد اهند آغا]

میں سائس ئے رہے ھیں - ولا کیا کہہ رہا ہے۔ میں وہی کہلا چاهتا هون- وه آگهن کو نههن پوهتا-اور نه اس ميں جاتا چاهتا ھے وہ پالکی والا کی اأس بحث کو بالكل بے کار سمجھتا ہے جسکے مطابق رد و بدل کی کوئی گلجائش نہیں ہے -رة يد جاهدا هے اور اجدا ھے کئے آپ وہ کام کیجائے جس سے اس کو راحت ملے - وہ گہتا ہے که آپ نے کہا تیا - که هم لیکی کے مهمار زندکی کو لویر اتهانا جاالتے ههن - ليكن ولا عام السان أم يهي وھیں کا وھیں ہے۔ جہاں آج سے ۲۷ سال بہلے بہا ۔ آپ لے کہا تھا که یے کار کو روٹی سلے گی - جاکوں آج اسكو دو وقت كا كهانا مشكل سے نصيب هوتا هے - رہ يه کها ۾ که آب كوثى بل يناتي هين تو عدالت أيكا كام روكاتي هي - جب آني الكوس کو نیشلائز کرتے میں تو آپکے ماتھ روکے جاتے هيں - اور آپکو يه کها جاتا هے که جو آئين بنا تھا وہ بوے عتلمند لوقين نے بغایا تها آدر لگے اس مهی وی و بهل تهین هو سکتا ولا يه كهتا هي كه جو الله ١٠ كلام هي ولا بهی بدل گها و دس کمازدیالس بھی وقت کی رفتار کے مطابق بدل گئے ه و - ود کهتے هيں بوليست ميلت آیا پهر تران ایا آپ کا آلین کیون لیس

بدلتا ہے۔ اس میں کیا بات ہے۔ اور یہ کیا بعدث ہے۔ یہ پراپرٹی کا کیا سوال ھے۔ یہ کیا بحث ہے۔ میں ایک تہری قبع کی جورتہوی میں وہتا هور - اور مهرے پاس هی آربرائم کا ع منزلا سريان هوتل هـ-اس کا دو مقولا سے 35 مقولا کیسے هو کیا۔ اور مہرے یاس جوا یک جهرنہوی تهی ولا ٹینچے چاہی جا وهی هے - آور ره اوير چلا جا رها هے - يه اتا بوا فرق کهوں هے۔ آين کها تھا که هم قرق مقالیں گے۔ اور ایکویلٹی لائیں گے - وہ کہتا ہے کہ یہ فرق کیوں ہے اور اُس کو مٹانے کے لئے آپ کیا کر رہے میں۔ ولا فهمّا هے که میں لے آپکو ووٹ دیا هـ - اور آپ اس ايوان مهن آنه ههن-تو اس ايوان مين کيا هو رها هي ? مع م جراب مللا چاهئے - يه حو نوی نوی بحقیق موتی مین ولا ليكل اهم ميلويز كي بات هي أور ولا الگ ہات ہے ، سوال یہ ہے کہ جس وقت تم نے آئوں بنایا تھا اس میں لس ہے آپ نے مہ رکھا تھا کہ مم ہوگر سنام بدائوں کے - لھکن بھٹر سمام بقانے کے لئے نئے قدم اقهائے يا نههن اتهائه - ولا يه جاتفا جاهته هوں - وہ کہتا ہے کہ آپ پہلے گہتے ته - که ایکسپالگیشی نهین هوا -لهكن آج يهى ايكسپلالٽيشن هو رها ھے ۔ وہ آیکشپلائیشن کیس نہیں بلد هوا - وه کیتا هے که أهے کیا تها

Changes in the

که جو سرکار هوگی ولا کوشمی کویگی كه ويلنهرستهت هود اور سماجواد لايا جائيمًا ليكن أيسا لههى هوا هي جس وقت میں آئین کو دیکھتا ہیں۔ أور فور سے دیکھتا ھوں تو مھی پت یاتا هیں که ةائرکالیو پرنسیل میں يه لکها هے- ددنو ساته ف شيل ساوالهو (strive) جو کارن هے وہ طے نہوں ھے۔ بلکه یه لکها هے که کوشعص کی جائيگي- ولا کرشفن تهين جو رهي هے۔ کيون نهين هو رهي هے? سرال يه هے که ایک طرف تو آپ مدالتوں کرپراپرٹی راثهاس کو محمنوط رکینے کے لائے اختیار دیتے میں ار درسی طرف آپ ڌائروکٽيو پرنسپاز مهن يه کهٽي هیں که کوشھی کویلگے یه کوشھی کا سوال نهين هے - آئون اس لئے بلا تها كه ايكوياعي آف اپورچيونيعي ملي-آئدن اس لدر بنا تها که هم سمایهواد لائوں - سوال یہ ہے که پالکی والا كى جو بنعث هے ولا بنعث اُن لوگوں کے لگے بےکار سی ہے اور لوگ اسکو نہیں سلفا چاہتے ہیں۔ اسکو انگ رکھ کو ہمیں اور چیزوں کو سوچنا جده پئے۔ وہ کہا بعدث کرتے ههر- وه الگ بات هـ- وه ایک لفظ کے یہ انداز معلے نکاتے میں۔ اور اِس التربريتيشن سے آئے بھی چللا چاھتے هين- جو کورٿس مين هوتا. ۾ جو ليكل ليو مهاريز عين ولا هر چهز كو اسی طرح کرنا چاہتے میں۔ اس کے بارے میں ایک آرتیکل بھی لکھا گیا تها - وه شاید آپ نے پوها هوکا - اب سوال یہ ہے کہ هم نے پهر اس آئهن مين يه لکها هے

"The State shall direct its policy towards securing adequate means of livelihood."

اب تک پہر وهي بات آ جاتي هے- اس میں لکھا ہے۔ دد شیل ڈائریکٹ ee مگو اسمين يه كهين نهين لكها هے ددات شيل قو ee ہراپرتی کو محنوط رکھنے کے لئے يه سب كيا گها هے- كيونكه أس سيے جو لوگ تھے جو که همارے بزرگ تھے اور جلکے لگے همارے دل مهن ہوا احترام مے ان میں سے بہت سے اس کلس کو پانگ کرتے جو شاید پرایرئی رکھتے تھے۔ اور پراپرتی کو محصوط ركيفا جاهتے تھے - سوال ہے كه أبر وا زمانه نهیں ہے - آج هم لوگ جاتفا چامتے میں۔ اور فریبی کو دور کرتا چاہتے ھیں - اسلئے عماری اپررے بھی عملاً هوأي چاهيئے - اور جر ايروج ڈائریکٹو پرنسپلز کا ھے۔ رایسی اپروچ هونی چاعیدُے - سوال یه هے که هماوا ايكلومك سسكم ايسا هوما جاهه أور أسكو همين أيولكو كونا جاهيئے جس کے تنصت هم نابرابری کو دور کریں - اگر ولا نہیں کرتے میں تو یہ جو بحث ۾ اِس مين کيا هو سکتا ۾۔ یه سب پار هو جاتی هے - هنهن سارى اپروچ بدللى هے اور اس اپروچ کو بدللے کے لئے مناری تینکنگ پیر

[شری سعید احد آنا]

وایس آنی جاههگید اس طرف جب هم نے آئون بانایا تھا۔ جو آدرش تیے آنکو هم نہیں لا سکے اور ایسی کھا وجہ تھی جس سے هم آئون کو عملی جامہ نہ و پہلا سکے۔ جوسا هم چاهتے تیے۔ اس تحلک سے نہیں کو سکے۔ اِن سب باتوں کو همیں دیکھلا جاههگے۔

مهن اِس قرارداد کی جو شری اوتی کرشفن صاحب نے آپکے سامقے درکھی ہے نائید کرتا ہرن اور سمجھتا وی که ہم پراپرٹی کے رائفٹس کو جس کو پروٹ کشن مای ہوئی ہے یہ نہیں مالی چاھیئے۔ یالکل نہیں مالی چاھیئے۔ اِس کے ساتھ ساتھ مور یہ بھی کہتا ہوں کہ نابرابری کو درر کیا جائے ۔ دونوں چونیں ساتھ ساتھ ساتھ حاتی چاھیئی ۔ جو وعدے ہم نے کئے جاتی چاھیئی ۔ جو وعدے ہم نے کئے

اتهو مندی دنیا کے غربیوں کو جاکا دو
کانے و آمرا کے در و دیوار عالا دو
پور تو جو چھوٹا سا مکان اگو وہ
گر گیا اور جو بوا مکن ہے وہ اور بوا
ھو گیا اسکو کوئی برداشت نہیں
کریکا - جو آنے نک موتا آیا ہے اسکا
میس جواب دیانا ہے - فریب کا کہنا
یہ ہے کہ اُسکی فریبی پھھولے پھیس
برسوں میں کیوں دور نہیں ھوئی اُ
کون سی دوکاوٹیں تھیں جو راستے میں
گئیں - لی کو ھم کو ھور کرنا چاھیائے۔

فریب اگر فریمی دور کرتے کے لگے کہتا

مے تو پہر یہ اس کا حق ہے۔ اس

کی فریمی کو دور کرنا هماراً فرض بھی

مے ۔ اس کو اس کا حق ملفا جاہوئہ۔

اس لگے اس نے آزادی کی جاگ لوی

اور هم آ ج یہاں براجمان ہوی۔ آ

SHRI BHOGENDRA JHA (Jaimagar): Mr. Chairman, Sir, I am
very happy indeed that my hon.
friend, Shri Unnikrishman has moved
this Resolution. I am particularly
happy because this Resolution has
been moved by a Member from the
Congress Bench. We would like to
state here that if the Congress Party
do not support this, no constitutional amendment is possible.

Last Friday, 3 out of 8 speakers who spoke from the Congress Benches totally and fanatically supported the property right as a fundamental right In that background, I am particularly happy that this Resolution has been moved by a Congress I am not going to blame Member our Constitution. At the time when the Constitution was framed, the conditions prevailing then were entirely different; the country had been partitioned millions had been uprooted from their homes and we had attained Independence just then and, therefore, we maintained the basic structure. In that background we gave upto ourselves the Constitution drafted by the Constituent Assembly which had not been elected on the basis of the adult franchise. was the position at that time.

Now, after the experience that we have gained, we know how our Constitution has been amended so many times: many more amendments are still pending. I think our Constitution has to be given a thorough look

afresh and some basic changes are to be made by Parliament for that purpose. (Interruptions). In that background, I am speaking. There are vested interests; monopoly houses; ex-princes and big landlords whose spokesmen in the judiciary say that our Constitution cannot be amended. Some of my friends who call themselves as leftists also see the point; I am not blaming anyone here. I hope each one of you will support this measure.

In such a situation, I want to remind this House that we should not go by the judgment given in the case of Shri Keshavanand Bharti. In that case, the Supreme Court had given its verdict that the basic structure of our Constitution should not be touched. I want to tell you here that the words 'basic structure' have not yet been defined. I wish to state here that we should uphold the sovereignty of Parliament; the Parliamentary system is the basic structure We should go to nothing beyond that. Nothing beyond that, that is, the Parliament elected on the basis of adult franchise is sovereign and this is the basic structure our democratic structure and anything else' should be' and 'can be' altered or amended by this Parlia-Even the case of Keshvament nand Bharati must not be accepted and in regard to Article 368 of the Constitution-if that is to be clarifled-that should be clarified although there is no need for it.

The sovereignty of Parliament need to be emphasised and has been emphasised in the Resolution because there is loud talk going on for Presidential form of Government being more suitable to India. We know, Sir, in the case of the biggest presidential form of Government, namely, U.S.A. how the President who was elected by the largest margin of votes had to go. He proved to be one of the most corrupt Presidents and in that very big and powerful

country we have an unelected President at the helm of affairs. Among the capitalist countries and capitalist democracies ours is not the least democratic country but I would say it is the most democratic system. At the moment I am only talking of capitalist democracies vis-avis our democracy.

The sovereignity of Parliament, the federal structure of our country, the autonomy to the States and protection to the minorities-because cours is a multi-lingual and multireligious country and separate iden. tities and interests have to be safeguarded-these must form the basic structure of our Constitution. Sir. attempts are being made to confuse the issue. At the time when the Constitution was framed and since then it has been taugnt to us in the institutions also that there are three pillars of our democrary-judiciary. executive and legislative.

For several years in the past now our judiciary has come into contact with the people and people feel that judiciary is on the side of wealth and not on the side of people; that the judiciary is siding with the vested interests and , I do not think, we should permit our judiciary to be equated or to be bracketed with the vested interests of So, in that context some country drastic changes have to be made with regard to the composition of the judiciary, its manner and method of functioning also so that its prestige and dignity are maintained in interest of our democracy itself. In that context I would like to point out that at present the judges are nominated by the President in consultation with the Prime Minister and the State Governors as far as the High Court judges are concerned. I think it is very undemocratic. I sugshould take gest that Government into consideration whother it would be possible that Parliament prepares

[Shri Bhogendra Jha]

a panel of judges and from that panel alone. . .

SHRI M. C DAGA (Pali): Will the Members of Parliament decide the while thing;

SHRI BHOGENDRA JHA Please do not interrupt. I know you are speaking on behalf of money Under our Constitution, justice is on sale in the courts. You pay the highest fee and you will get the senior-most barrister. Here you turn white into black 2 (Interruptions)

MR, CHAIRMAN MI Daga vour name is here.

SHRI BHOGENDRA JHA: Law is on sale, legal talent is on sale. The biggest moneybags can get it. The honest peasent cannot This is the stark reality, the fatal reality. It must be remedial

In such a situation, I think respect for the judiciary should be maintained and it shall be enhanced if the Judges are not allowed to interfere into matters of fundamental right to the smugglers, to the blackmarketeers, to the hoarders and to fascists who want to do away with democracy (Interruptions) In such a situation, I think the Supreme Court Judges' panel should be prepared by Parliament, because after all, we represent the people If we are bad, the people will throw us out The Judges' panel should be prepared by Parliament Similarly, the High Court Judges' pane's should be prepared by the State legislatures and only from amongst them they should be nominated (Interruptions) Members who do not like what I say could either keep mum or keep out. If they have to ask me anything, they can but if they are turning it into a market, it should not be allowed.

In such a situation, I think the composition of the judiciary will be

changed because of the democratic urges of the people. There is no dearth of eminent lawyers in the country who can sacrifice for the cause of democracy, who can sacrifice for the cause of the people. It has been our tradition from Gandhiji, C. R. Das and Motilal Nehru. Many in sacrificed for the profession have that In that situation, it will be for the damacratic organs, the savereign Parliament and State legislatures, to prepare the panels from which they should be nominated. For that articles 124 and 217 should be amend-

arises: who Then the guestion should test the constitutional validienacted by Parliaty of any law ment? I do seriously propose that Judges should not be allowed to do that (Interruptions; Please hear me. We are discussing it. I speak out. I will also hear you. Take it seriously. Because we are serious; we do not want a violent overthrow, either fascist or any other; we want our democratic structure to give solutions to our probelems in a peaceful manner That is why I am seriously proposing things which will allow our democracy to function and advance in consonance with our needs and requirements not only of today, but of tomorrow and the day after too

In such a situation, beacause the leislatures are there to interpret the law the judiciary should be there to see that the laws are enforced and not violated by the executive, not that Parliament should not enact law For testing the validity of laws, there should be a Constitution Committee elected by Parliamont (Laurinter) Nominated members may laugh at it. but people who are elected, do seriously demand it There should be a Committee elected hy Constitution non-MPs which Parliament chould mamhera It may also be (Interrup-Committee a statutory tions) Many people who have said it long ago, have gone and in their place you have come. I say it today tomorrow someone else will come. But history will march on, India will march on and democracy will proceed.

SHRI M. C. DAGA: Is it the idea of the hon. Member to abolish the judiciary altogether?

SHRI Bhogendra Jha: No. I want to give it dignity and prestige.

SHRI HARI KISHORE SINGH: To Daga ?

SHRI BHOGENDI: A JIIA: To the judiciary. That is beyond me, to give prestige to him. I am talking of the judiciary. There should be a statutory Constitution Committee, for which there should be provision in the Constitution, which can decide on the constitutional validity of any law enacted by Parliament.

One more thing Justice should be because today you made cheaper, nave fabulous fees over which there as no control, no limitation, in our country It may be hundreds or thousands or hundreds of thousands This is sale of justice, this is sale of legal talent which is insulting to the legal profession itself. It is high time we put a limit on it, a bar on its excess. Under capitalism, we cannot totally abolish it But we must limit it That is my submission We have respected the judiciary when they said that the privy purses must be maintained and Parliament had no right to alter it, again when they said that the bank owners must keep the money of the depositors, of millions of people. Then Parliament was dissolved and we went to the people. You can imagine the situation Suppose there is an attack on our country and the Army marches and someone goes under article 31(C) to the Supreme Court and the Supreme Court gives a stay order that the march pending the Army will not final disposal of the case. Any thing can be taken there .... (Interruptions).

SHRI M. C. DAGA: If the Army marches, can a stay order be issued? (Interruptions). We want to understand, the hon. Member is giving very noble ideas.

SHRI DINEN BHATTACHARYYA (Serampore): It shows that there is no dearth of lunatics m the country.

BHOGENDRA JHA: For two years in Punjab and Haryana, the High Courts stayed the operation of land ceiling laws which gave opportunity to millions of people. Sinugglers wanted their fundamental rights from the Supreme Court and they were released. There is a country called India and there are 600 million people and they have also to get their fundamental rights. We can impeach impeachment of the President, the judges also should be provided for in our Constitution.

SHR JAGANNATHA RAO (Chatrapur): It is there.

SHRI BHOGENDRA JHA: It should be specified to certain cases.

With regard to the other services, legislative and executive. I want to say this Our bureaucracy, executive, needs to be democratised. The democratically elected representatives are need of being made more accountable to the people and to the tasks that they are performing, that they are supposed to perform. Now when they go to the peop'e they sav. I have asked questions in parliament, I have spoken in Parliament but I cannot implement the scheme When people go to the bureaucrats, officers they say: what can we do, whatever we are asked to implement. we are implementing People run hither and thither. They do not know who is accountable for this under our democratic system. You can abuse the Minister or the Prime Minister individually The elected representatives should be made more accountable and more responsible with

### [Shri Bhogendra Jha]

regard to performance, with regard to implementation of the schemes enactments For the purpose of exe cution of schemes the constituencies of the Lok Sabha and the legislative assemblies should be turned into administrative units There is no reason to maintain the sub divisions and taluks as in the British days There will be people's committees in each administrative unit over which the elected MP will preside, the panchavat heads, members of legislative as semblies etc will be there The development officer will be the secretary of that committee That committee should be responsible for the execution of schemes and that should be provided for in the constitution There should be a standing committee for each mini stry consisting of members of parliament and that should see through the implementation of the schemes and policies enunciated at the ministerial level That way our democracy would be more meaningful in the present con text of things Every production unit -factory or mine-should have committees to cos ue its proper functioning so that those who produce can feel elated that they are producing things in their factory or production unit

We have violated the solemn principles contained in the directive principles and the whole country's march has been stopped. These directive principles are fundamental in the governance of the country but has any government—Central or State— taken note of it? It says

The State shall in particular direct its policy towards securing -

"that the citizens men and wo men equally have the right to an adequate means of livelihood'

Have we been able to guarantee even the min'mum means of livelihood? Have we not violated this? Then it says

'that the operation of the economic system does not result in con centration of wealth and means of production to the common detriment"

Constitution (Res.)

Changes in the

But here monopoles have arisen. There is concentration of wealth on the one side and poverty on the other. Then it says

"The State shall, within the limits of its economic capacity and development make effective provision for securing the right to work to eductation"

I his also has been violated About e 'u. cation it says

The State shall endeavour to provide within a period of ten years from the commencement of this Constitution for free and compulsory education for all children until they complete the age of 14 years'

We have totally violated all these provisions up till now We should feel ashamed if anyone were to say that the Constitution should not amended to make these directive principles enforecable These can be enforced but for that economic chapter and other chapters of the Constitution will have to be changed, the dire tive principles should not be allowed to re main a scrap of paper but should be enforced The Constitution should also provide for annual revie wby Pailiament and the State Legislatures of the implementation of the various provisions o fthe directive principles There should be a mandatory provision for

Articles 31C 32 and 226 should be suitably amended so that the vested interests are not in a position to misuse these provisions against the democratic urges of the people. In article 311(2)(c) it is stated.

" in the interest of the security of the State " The words "in the interest of eradication of corruption and prevention of economic offences should also be added and they should not be allowed to go to the judiciary. The judiciary should not be allowed to interfere in these cases For that there should be a committee to review these things. There may be an e Judge in that Committee who can review whether any injustice has been done. An employee representative should also be there. And they should not be allowed to go to the courts.

The time has come to make the elections cheaper. Why cannot it be mandatory that no candidate in a Lok Sabha election be allowed to have more than two jeeps? And that jeep can be provided by the State (Interruptions) Otherwise you will have to go for black-money. This is a shame on our democracy, shame on our electoral system. Why cannot be provide that the State will provide jeeps? None will be loser (Interruptions) In the situation the elections should be made cheaper.

The anti-defection Bill is pending in the Committee for many years. The ruling party is not clearing this Bill because of its own benefit I hope the new Chairman will pay much more attention and will bring that. Bill before the Parliament.

## 17 hrs

SHRI B V NAIK (Kanara) Sir, sometimes, I have a feeling that we are taking in the air. After the 25th amendment for which at this moment we must remember late Mr. Mohan Kumaramangalam I feel virtually the property right is only a paper tiger in our Constitution and it has no feeth (Interruptions)

MR CHAIRMAN Mr Bhattacharyya, why are you interrupting every speaker?

SHRI B V NAIK De jute we have the property rights De facto none at all, as mentioned rightly by Mr Frank Anthony, I think this is an exercise in futility, trying to flog

a dead horse The right to property, in fact, does not exist in our Constitution I have answered Mr Bhogen-He must have participated dra Jha in the discussion on the amendment, and unless he was suffering from some acute form of amnesia he would have remembered what extactly he had said (Interruptions) If you could then kindly bear with me there is no definition clause in our Constitution cannot talk like a great architect, Mr Unnikrishnan had talked of the whole social structure, of the political history of this country, and about the foundation of our Constitution I cannot talk like that I may he able to talk, not like an architect, not even like an engineer but I may be able to talk like a merhanic I have leen an ex-bureaucrat I have not been an agitator all my life and I am proud of it I have been a civil servant and I have been a disciplined man not an agitator I have been very disciplined for 20 years I have become an agitator after coming here. Six after all property can be defined in clear cut precise, economic ferms Property car exist in the form of land and capital After all, capital is the tool of production You may call capital as mo-Property can also exist in the form of labour when it is taken as a commodity Under the system of bonded lanour in this country, labour was treated as the property which belonged to the master or the slave-driver It was a property at that time There can be a passive property and an active property or aggressive property ie something Our friends which is exploitative who are money lenders like a Mu'tanı seth would make an amount say Rs 100 into Rs 200 within two months That is a property which is aggressive If I have Rs 100 and if I deposit it into the bank for constructive purposes it is a passive property It is not an exploitative property, so we are against that particular brand of property, the unorganized and exploitative one And this context, to go wholesale, hammer

### [Shri B V Naik]

and tongs against all the property m this country would be an exercise—it is futility, of course—would not be a wise step. Our dear friend Mr. Unmikrishnan—he has drafted the entire Resolution with a considerable amount of care and caution—comes very near to the point of amendment of the property rights. He says

The House therefore urges the Government of India to initiate constitutional amendments particularly in the nature of property rights "

Why is he beating about the hush? Why does he not if he believes in it, say clearly that he wants the abolition of property rights (Interruptions) and its removal off the chapter on Fundamental Rights? He does not say so, because he does not believe in it (Interruptions)

SHRI K P UNNIKRISHNAN The hon Member had not listened to me

SHRI B V NAIK I had listened to every word of his I can reproduce his speech to him, outsida in the Lobby The question today is not property per se but it is a question of property-property for what' The mere size of the property makes sometimes att iin a position of dominance and exploitation I think the abolition of otoperty as a whole would be an e tremel, unwise step in society like ours (Interruption\*) The elite of Kera i comes here and gives us a lecture on property Who has drafted this constitution? could have drafted it much better than a person who belonged to one of the most depressed classes in this country namely Dr Bhim Rao Ambedkar? Did he not have compaction for the poor people? He enshrined it in the Constitution Was he out of his mind at the time when he drafted the Constitution from A to Z? So I do not think there can be greater people m this country with a greater amount of compensation for the poor and the down trodden, the depressed and the backward, than Mr B R Ambedkar.

Constitution (Res)

Changes in the

So, what we want is a non-acquisitive society, not an arquisitive society Now we are encroaching on the time of the resolution of our revered elderly member, Shii H N Mukherjee, So, we should be buef Under there circumstances, I would go, as far as saying that we should have a limitation on property Let it be in consonance with our present policy Let not a few people have more and more and continue to have more and more, and more and more people continue to have less and less. We want a socialist order and a non-acquisitive society

Now I come to the other operative part I will say a word and conclude We could go on but then there is the question of other speakers. Ours is a My hon friend federal ctructur seems to have completely forgotten As I tated vesterday, a federal structure is most important for administering a welfare state especially, a future socialist state. But our federal Constitution as it is suffers from cerle suffers from the tain handirans handicap of having to stand on the crutches of inguistic States I think this handicap has got to be removed The polio patient has to be made strong and his legs have got to be made film. In this direction we need a strong Central leadership, a evmbolic leadership a strong Centie visa-118 the States

Subject to the condition that the hon Mover of the Resolution not withdraws his resolution but suo motu is able to suggest certain amendments in regard to property rights, we can agree to this because the rest of the things are excellent. Anyway, it is a very good intellectual exercise and an effort on the part of the mover

SHRI FRANK ANTHONY (Nominated—Anglo-Indians) Mr Chairman, Sir, as the Mover of the Resolution

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has been pleased to point out, this is a very important Resolution, and it is a little unfortunate that more members of the House are not here to listen to our speeches, however much they may lack in depth, because in ten or fifteen minutes we cannot import any depth to a speech. I notice that the press is even less interested in this subject, than the members of the House.

So far as the Resolution is concerned, it is well drafted. But it is so compendious that it can be all things to all people, people of all parties, people of all political complexions. For instance, I would certainly go along with this Resolution if it postulates significant and necessary changes. But it is so sweeping that it can include changes which will distort the whole basic character of our Constitution and undo it and oven efface the rule of law.

Even when my friend, Shri Nath Pai, was here I was always among those who supported the concept that Parliament in its constituent capacity has certainly the right to amend the Constitution. I have always telt that an immutable Constitution carries with it the germs of its own destruction.

So far as property rights are concerned. I have never had any qualms As my friend has pointed about it. out, it is like flogging a dead horse, because now that compensation is not justiciable. I do not know what property rights exist in substance. think the Mover pointed out Chief Justice Hidayatulla, as he then was, said that it seemed to be an anomaly that property should have been included in fundamental rights. Speaking for myself. I think we can take it out because it gives a handle to people to attack all and sundry. I would not be sorry if property rights were to be limited.

In the short time at my disposal, I want to underline certain basic features of the Constitution. It is important, and I wish more Members were here, to remember what kind of a democracy we have. It is not an alleged socialist democracy, it is not a communist democracy which is a contradiction in terms, it is not a capitalist democracy, it is a constitutional democracy. Do not let us forget that. And because it is a constitutional democracy, advisedly that the galaxy of Constitution founders—I had the privilege of being among them-provided that the Constitution will be the final touch-stone of the validity of legislative and executive action.

What is the fundamenta' feature of our constitutional democracy? It is the separation of the legislative executive and judicial powers. Let us remember that, I do not want to offend anybody, but it has become a populist slogan that we must entrench or underline the supremacy or sovereignty of Parliament The supremacy sovereignty of Parliament, however, finds no place in our constitutional democracy. The legislature, the executive and the judiciary are all creatures of our Constitution, let us realise

Justice V. S. Deshpande, one of the Judges of the Delhi High Court, has written a very instructive book, "Judicial Review of Legislation" which I would recommend to my friends to read. He has put it very correctly. He says these are the three organs, the legislature, the executive and the judiciary; they are co-ordinate organs of State, and they are all bound by the Constitution. That is the constitutional democracy that we have given ourselves. There is no use invoking the position in Britain because they have no written constitution.

Ministers like my friend there representing the executive, you and I representing the legislature, and the judges—why are we all required to

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### [Shri Frank Anthony]

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Constitution (Res.)

take an oath of allegiance to the Constitution? It is in clear acknowledgement of the supremacy of the Constitution, the fact that ours is a constitutional democracy. You can efface the Constitution, but we cannot talk in terms of retaining a constitutional democracy and at the same time talk of effacing the basic features of Constitution Deliberately the framers of the Constitution carved out chapter on fundamental rights. As the name itself implies they were intended to be fundamental.

Now my friends are suggesting, and it has become a sort of populist slogan that some kind of a committee be appointed by Parliament and that committee will determine the vires of legislation. This is an extraordinary proposition. Why did the framers of the Constitution evolve cnecks balances? One of the reasons is that we have an ultra pluralistic society. we have a mosaic of linguistic, religious and other minorities. I will come to that in a minute And that is why deliberately they have remitted to the judiciary its own carefully assigned functions

I would like to deal primarily with the fundamental rights of minorities vis-a-vis judicial review. My friends are saying let there be no judicial re-That means that all the fundaview. mental rights of the minorities in this country, their educational, religious, cultural rights will be placed at the mercy of a permanent majority in the legislature.

I am going to tell this to my friends here. I have got a little more practical experience of what has happened and what is likely to happen. In a legislature, the ruling party passes a resolution; it will appoint a committee and that committee is expected to say that the legislation passed by the ruling party is bad. It is a proposition which has only to be

stated to be repelled. Mr. Gokhale has said-I do not know whether he has changed his view: he written a very eloquent preface to the Constitution of ours- that the Constitution has served us very well. And it has. It needs necessary amendments. I have no objection to that, But it has projected this basic feature of checks and balances.

Let me say this without any qualification and, I hope, every member of the minorities will agree with me, that the greatest check and balance vis-a-vis a minority and its fundamental right is in the nature of judicial review. That is why the framers of the Constitution have put it in the Constitution. I pleaded for the rights of minorities with a certain amount of passion because I knew what would happen. I do not know whether we will produce those people, that kind of a galaxy of giants, in future. They realised that unless the minorities in this country were protected by having their fundamental rights subject to judicial review, the minorities would be remitted to permanent-I underline the word "permanent"-helotry-political, economic religious and cultural That is why this is greatest check and balance for the minorities so far as judicial review is concerned.

I give you a certain examples of cases My friend, Asok Sen, is there. We argued the Kerala Christian College case. He was very busy He left it to me to argue the case. That was one of the cases. I have been for over 30 years closely associated with education and it is a passion of mine. Probably, I have a certain sort of a distorted view of this matter. over 30 years I have been closely associated with education, with Anglo-Indian and Christian schools. 1954. I have appeared in the Supreme Court in every case, practically dealing with article 30. Article 30 postulates the right of a minority based on language or religion to establish an

educational institution of its choice. There was that first case, the Bombay Education Society case in 1954, the Anglo-Indian schools case, I do not want to say anything that might hurt anyone. But Mr. Morarji Desai was then the Chief Min:ster-he may not have intended it-but the diktat went out that only Anglo-Indians whose mother tongue admittedly was English may be taught in the medium of English. If the legislature had the right to test the vires, obviously, they would have ratified that. What would have been the result? Not only Anglo-Indian but also English-medium schools and colleges would have faced extinction. Would that helped the country?

You may not agree with me publicly but privately you will agree with me that these institutions and among the few real national educational institutions because they transcend the barriers of region, language and not least regional chauvism. But if it was left to the Bombay Legislature, they would have affirmed the death sentence on all English-medium schools and colleges.

Again, in 1958, I argued for the Anglo-Indian schools in Kerala. There was a Government with a particular ideology there. I think it, is still dominant ideology. They sought to strangulate the Anglo-Indian and Christian schools. Once again, we had to get it struck down through the Supreme Court, not through the legislature. That would not have been possible. It is a contradiction in terms to say, if the legislature has passed a legistion, it will say that that legislation is bad.

In 1970—this is a case I was referring to—My hon, friend, Mr. Asok sen was there with me and, once again the same Government, the Kerala Government, sought to garrote the Christian colleges. Once again, the Supreme Court interpreting article 30 came to the rescue....

SHRI BHOGENDRA JHA: I want to simply say, please do not equate trading in education with the right of Christian community for whom I have got great respect.

SHRI FRANK ANTHONY: This is not only limited to the conventional minority. I am not pleading for Christians, Muslims, Sikhs, Parsis and other minorities. It affects everybody. I was one of the Counsel and Mr Asok Sen was also there for the D.A.V. Arya Samaj colleges. We argued argued successfully because the test of minority is vis-a-vis their position in the State So, the Supreme Court said, 'yes, vis-a vis the Sikhs the Hindus are a minority and, therefore, the Arya Samaj accepting that they part of the Hindus, are also a minority entitled to the protection of Art. 30' and therefore, the attempt the Guru Nanak University authorities to interfere with the Arya Samaj colleges was struck down.

Very recently, we had the Gujarat University case and I appeared for one of the St. Xavier colleges. Now, what would have happened? Let me give an example of what would have happened in the Delhi School Education Act. This Parliament passed the Delhi School Education Act; let give you the inside story-and Prof. Nurul Hasan and Shri H K. L. Bhagat will bear out what I am going to say. I fought in the Select Committee alone. I was completely isolated; not a single member of any minority was prepared to support me. I don't know what was the reasonperhaps because he was a member of the ruling party. I took out the law and explained to them; it was clear as daylight. But I was isolated and my pleas were unanimously and summarily rejected. I went home and they thought I had walked out Prof. had asked me Nurul Hasan Dinner. I never walk out; I don't do what some people do; I stay in and fight. The reason why I went then was that with my Dinner I have a

[Shri Frank Anthony]

couple of chota whiskies and Prof. Hasan was not giving us any chota whisky! When I came back I found they had reversed their decision and said 'we will accept Mr. Anthony's nlea'. I was amazed. 1hen, when I was taking Mr. Bhagat home, he told me what had happened. He said am a lawyer and I told them that we can easily over-rule Mr. Anthony and we can pass this in the House, but he is a lawyer and he knows some. thing about the minority rights: he will go to the Court and the whole measure will be struck down' It was my right to go to the Court for judicial review of the Fundamental Rights and that persuaded all those members to put in a separate chapter for minority rights

Now, I am coming to one of my last points. I don't understand. I hope my friend the Law Minister, will not abjure, with all his professional training and experience and the eloquent preface he has written to the Constitution, that judicial review is not only the paramount function but it is the paramount duty of the Judiciary. That is the paramount duty of the Judiciary except that what has Patanjali Shastri, the then Chief Justice of India, said in the B.G. Rao case? I will read it because it summarises what a great Chief Justice felt in the matter. This is p. 199, para 13 -- 1952 S.C.

"Before proceeding to consider this question, we think it right to point out, what is sometimes overlooked, that our Constitution contains express provision for judicial review of legislation as to its conformity with the Constitution, unlike in American where the Supreme Court has assumed extensive powers of reviewing legislative acts under cover of the widely interpreted "due process" clause in the Fifth and Fourteenth Amendments. If, then, the Courts in this country face up

to such important and none-too easy task, it is not out of any desire to tilt at legislative authority in a crusader's spirit, but in discharge of a duty plainly laid upon them by the Constitution. This is especially true as regards the "fundamental rights", as to which this Court has been assigned the role of a sentinel on the "qui vive" While the Court naturally attaches great weight to the legislative judgment, it cannot desert its own duty to determine finally the constitutionality of an impugned statute. We have ventured on these obvious remarks because it appears to have been suggested in some quarters that the Courts in the new set up are out to seek clashes with the legislatures in the country."

That sets it out. The judges are only discharging a duty placed on them and they have taken an oath to discharge that duty—unless, as I said, we are prepared to distort or to destroy our Constitution. And remember this—what was one of the most obvious reasons why the Courts have been assigned this duty of judicial review. Both the Supreme Court and High Court Judges are persons of professional training, experience and knowledge

The interpretation of the Constitution, it is their job. Are our politicians going to interpret the Constitution? When Mr. Sen and I appear to arguet they would not even know what we are talking about Remem ber this. The judges interpret Constitution, not according to any political predilections but according to their oath; they look at the plain meaning and they say that it is this. That is their duty Let mel say this also. One of the most important reasons why they have been assigned this duty is because by training and experience, they are objective and evenhanded; they are not influenced by considerations-I am saying this generally about our judges, whether they are Hindus or Muslims or anybody else-of religion, community and caste. But the politicians are the anti-thesis of this. I say it again without qualification. An average politician is a creature, in this country, of political, religious, caste and communal considerations....

SHRI BHOGENDRA JHA: No. It is not correct, (Interruptions)

SHRI FRANK ANTHONY: He says 'no'. I know a little more than what my friend does. I do not have to shout to underline what I know. Ask my friend to analyse the figures and in his quieter moments, he will, privately admit it. Everywhere, in every Party—not in the urban seats—people are selected because of their community and, worse, because of their sub-caste label...

SHRI DARBARA SINGH (Hoshiarpur): It is altogether wrong.

SHRI FRANK ANTHONY: Let us be honest. They all compete putting people who are likely to get the vote of the dominant caste or sub-caste. Let us be honest in this matter. People, in this country, are returned to Legislatures because they are creatures of this particular aspect of our political life. To ask Members of Parliament to arrogate to themselves judicial functions would mean immediately to spell out death not only for the minorities but to spell out death for the citizens. I remember, when Dr. Dhillon was in the Chair, I raised this question...

श्री विजूति क्रिश्च (मोतीहारी):
यह जो भाप कहने हैं, इसमें माइनारिटी
का सवाल कहां भाता है? मवाल तो यह
है कि कांस्टीट्यूमन को भाज जैसी हालत
देश की है उसको देखते हुए तरमीम किया
जाए। यह जो कहने हैं, इन्हीं के जैसे
भादमी थे जो 1947 में 15 भगस्त की
12 बजे रात तक विभ्यास नहीं करने थे
कि हिन्दुस्तान में शंग्रेंज जले जाएंगें।
देखिए बान यह है कि जाकी रही भावना
जैसी, प्रभु मूरत देखी तिन तैसी। चंकि

इनके दिमाग की बनावंद कम्यूनल हैं इसलिए सभी को यह कम्यूनल समझते हैं। हम लोगों ने फीडम के लिए फाइट किया तो कोई कम्यूनल बात के लिए नही किया।

SHRI FRANK ANTHONY: I will accept my friend's assertions at their face value. Whether I believe them or not is a different matter.

भी विभूति भिश्व: ग्राप यह जो कहतें हैं कि कम्यूनल फेम मे सब ग्राते हैं तो चूकि ग्राप हिन्दूस्तान की ग्राजादी की लड़ाई में भाग नहीं लिए थे, ग्राप को पता नहीं ग्रंगों को वजह से देश का पार्टीशन हुग्रा। उस समय जो कांस्टीट्यूएट ग्रसेम्बली बनाई गई, उस वक्न जैसे हालान थे उनको देखने हुए उस कांस्टीट्यूएट ग्रसेम्बली में इस नरह का कास्टीट्यूणन बना। ग्राप वकील है उसकी बुनियाद पर जिन्दा रहना चाहते हैं।

SHRI FRANK ANTHONY: Mere assertions of secularism would not convince me. Probably I am a greater secularist than my friend could ever attempt to be, because. I am a member of minority, a minority cannot afford to be communal, he gets nothing if he lives in a pocket, by living in a small pocket, he gets nothing; but the majority member, by parading his majority, communalism and masquerading as nationalism can always be in a position of permanent authority.

श्री विश्रृति शिश्व : मेरे यहां थोड़े से किशिचयन है, एक हजार दो हजार होंचें श्राप चल कर पूछिए उन किशचयन्म से कि उनके ऊपर हम लोगों की तरफ से कोई ज्यादती हुई? यह मलन बात कहने हैं। हमारे यहा बैतिया में भौर

# [भी विभूति मिश्र]

दूसरी जगहो मे जो किशचयस हैं हम सब लोग उन के साथ भाई-भाई की तरह रहते है।

Changes in the

Constitution (Res.)

SHRI FRANK ANTHONY sorry I am not able to make myself understood to my friend

I was saying that the Delhi Education Act was going, deliberately, to be passed in the teath of all Supreme Court's decisions and but for my friend Mr H K L. Bhagat saying that it would be struck down, it would have been passed Was it not an expression of the fact that you were prepared to overrun minority rights in the face of the most explicit Supreme Court's dec.sions?

And if the Supreme Court is not there to stand between the minorities and death, who will do that? friend does not know, what I am talking about

The question of judicial review is very crucial apart from the minority rights It is a question of life and death for us Take for example the question of executive action Judicial review is a crucial psychological factor We have got this pluralistic society of ours. If the executive action was not to be subjected to judicial review, what would happen? What is the good of this cliche mongering and this selfadulation and hypocrisy? Don't I know? I do not want to say anything that will hurt any political party, but don't I know, what happens? I did a lot of constitutional cases, when one political party, not the present one, was running the Corporation It was a cesspool of corruption People were promoted only because a political party was putting them up I went to the court and got that struck down over and over again, but the same political party was practising nepotism People were demoted mala fide and people were promoted because of political favourtism. And they the Political Parties, are going to decide the validity of Chairman's act

As I said, judges at least are conditioned in a different atmosphere.

I say this without qualification that there can be no constitutional democracy without judicial review. This is a basic concept. There is no constitution left without judicial review. I say this not for the minorities, without judicial review in the matter of fundamental rights, it will be a question of not life but death Without judicial review, it would be just death.

SHRI H N MUKERJEE (Calcutta -North East) Mr Chairman, Sir, I am not proposing to speak on this Resolution I have to introduced the next Resolution I feel the House perhaps has given an extension of time to this Resolution Therefore as it is under Rule 9A of the Directions by Speaker, my Resolution ought to be protected Rule 9A takes care of this but I want to be doubly sure that my Resolution will continue to be there

सभापति महोदय प्रो० माहब. ग्रापना खयाल बिल्कुल सही है। ग्रापका यह रजान्युणन सगर झाज नहीं भी झाता है तो यह ब्राईंदा हेट पर डिसकस होगा, नैप्म नहीं होगा।

SHRI H N MUKERJEE Rule 9A of the Directions by Speaker, my Resolution will continue to have its priority in the next Resolution Day

MR CHAIRMAN Yes

SHRI K P UNNIKRISHNAN beg to move

'That this House do extend the Resolution time allotted to the moved by me regarding Changes in Constitution by two hours".

MR CHAIRMAN The question is:

"That this House do extend the time allotted to the Resolution moved by Shri K P Unnikrishnan regarding Changes in Constitution by two hours".

The motion was adopted.

स्थापति वहीयय: इस समय जो मेरे सामने लिस्ट है उसमे हमारे बुजुर्ग प्रो॰ सूर्य नारायण का नम्बर है लेकिन भशोक सेन साहब की चिट्ठी घाई है कि बे घाज ही बोलना चाहते हैं। ग्रगर ग्राप परमिट करें तो मैं ग्रशोक सेन माहब के लिए करें।

SHRI A. K SEN (Calcutta—North-West): I am very much obliged for the indulgence extended to me by allowing me to speak on this Resolution. It is very apposite, it is very topical and I think it focusses a very vital problem facing us to-day

It is true that the Constitution has served us well It is also equally true that there have been many facets which have been exposed and which need treatment for the purpose of facilitating the progress of our country the achieving of the Directive Principles which the Constitution had set for itself in Part IV of the Constitution as also for realising the paramount objective of giving a full life, a purposeful life to every citizen. It is certainly a truism to repeat once more that every citizen cannot declare that he has achieved that share of the new national wealth which was his due that he has achieved that purposeful life which certainly he was entitled to under the Constitution. It is certainly equally true that he cannot say that he has reached that stage of existence which has rid him of poverty for all times to come. So many things are yet to happen, so many steps are yet to be taken and so much is yet to be achieved that it is not really a heresy to say that we should have a fresh look at the workings of our Constitution.

I am deeply wedded to our Constitution. I am very proud of it. At the same time, I cannot be oblivious of the fact that it cannot be called a perfect instrument. No instrument of human making can be a perfect instrument, Nor can an instrument serve people for whom it is designed for all times to come with equal efficacy. Further all life which goes on from decade to decade, from age to age brings in its wake so many problems to the forefront, so many complications of life and our national existence are thrown up everyday and it is only a very bold person who can claim that an instrument made to-day would last for ever. Even the laws of the Medes and Persians had to change. It is said that they never change, but they did change. So, if the laws of the Medes and Persians did change, our Constitution changes, would not be a very shameful thing But the question is to think very carefully, to design and desire very carefully, and with all the prudence that we possess, those changes which we think should be necessary to serve our national life and to achieve better and quicker the objectives which we have accepted for ourselves. It is not possible to rive an ad hoc solutions and the Prime Minister rightly has stressed this fact repeatedly that it needs study and discussion, a study at all levels and particularly by experts.

I am not one who thinks that every ill from which our nation suffers to-day is to e traced to our Constitution. It is a very facile way, to blame someone or some organization or some organ of the government for all the ills that visit us from time to time. I think for all the ills every body is equally responsible and to say that somebody or as some people sought to put it that the Judges are responsible or that the Members of Parlyament are responsible or the governmental machinery is responsible is again a very facile way of answering a question

When all the organs work together and certain deficiencies come to light, it will be very difficult to say that only one organ is responsible. But, to the credit of our Judiciary, it must be said that by and large, they have served us well. Outside the country they have achieved a reputation, but like all organs of government, there have been deficiencies. There are good judges, bad judges and there are ordinary judges and brilliant judges. As I said,

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the same thing can be said of our administrators. Same thing can be said of our Members of Parliament and also Members of legislatures. One should not be forgotten and that is inherent in every written Constitution, that there must be some organ to interpret the Constitution, to interpret our law. Take a very simple case. learned friend, Mr. Frank Anthony has spoken of minorities. He feels very strongly about it. But even if everybody does not feel in such a fashion about the minority rights, yet, it is such a glorious chapter of our Constitution. It underlined, as one great Chief Justice had said deciding on the Kerala Education Bill which the Government of that day led by our late Pandit Jawaharlal Prime Minister Nehru sent to the Supreme Court for its opinion that our Constitution glorifles that national objective of ours which regards our civilization as a composite product of all these streams that have come into this country and the translation of our national anthem was put in for the purpose of underlining this fact that our nation is not the product of one or two or three groups or categories of civilizations, but it is a composite amalgam of all the streams which have flown into this country through all the ages and which have enriched together, what we call the Indian civilization. It is, therefore, to protect that composite amalgam that minority rights had been given such a great importance in our Constitution. The Kerala Government of that day was the United C.P.I. Government, I think one of our present judges of the Supreme Court was then the Law Minister of Kerala-Mr. Krishna Iyer. I was then the Law Minister myself in the Central Government, I had to deal with the vires of the Act-Kerala Education Act-which according to the entirely to minorities was designed crush the Catholic Institutions so that they would be denied the contributions and donations which alone could sustain educational institutions. In a great judgement which will remain a magna carta for all minority rights of our country, the Supreme Court had said that the Government of Kerala could not appropriate to themselves the right to dictate minority institutions or to run their education; to say that either you take my money or you do not, but if you take my money, you must run it according to my dictates would be really striking at the very . roots of the Constitution and guarantee of the minority rights. Who would have decided that? As I said, it is inherent. In any written Constitution, the dictates of the Constitution have to be obeyed by the legislatures, by the judiciary and by the organs of Government. If they do not, who is to decide the contravention? If you do not have the judges, you must have someone else equally respectable and equally capable of commanding the confidence of the people. For instance, by convention in England the highest judiciary is the House Lords The First Committee of the House of Lords decides everything. It is a part of the legislature, like a Committee of our House and yet nobody ever had thought that that First Committee of the House of Lords decides in any way different from the highest judicial traditions It never decides in favour of the Government of the day. It always decides impartially and upholding the highest traditions of all judicial organs. If we can set up such an organ, we can certainly do it, there is no harm But it is inherent in a written Constitution that there must he somebody to decide whether the State Legislatures have conformed to the Constitution, whether other organs of the Government have conformed to the Constitution or whether the Parlisment itself has contravened the Constitution

Take a very simple case. Supposing the Parliament to-morrow tries to levy Sales Tax for the State and it is challenged. Who is to decide? Sales Tax authority is exclusively assigned to the States. Suppose, to-morrow, Parliament passes a law imposing barrier in trade between States or taxing differently different products as it enters different areas contravening the prescriptions of Part XII of the Constitution which guarantees Freedom of Trade all over the country, which prohibits discriminatory taxes being levied by different States against products coming from other States. For instance, suppose to morrow, Punjab levies discriminatory taxes against products coming from U.P. or rice person.

SHRI DINEN BHATTACHARYYA: From one State to any other State. . .

SHRI A. K. SEN: But supposing such a law is passed by the U.P. legislature or the Punjab legislature, who will decide the validity of such a law?

It is not a question of doing away with judicial review but to put judicial review in the proper context and define the scope of judicial review. For instance. I personally believe myself that civil servants get much better justice in France than in England with their administrative tribunals. In England by the writs they can hardly give justice. They can only confine the Governments to the so-called limits of jurisdiction. It is the same in our country, but if we had administrative tribunals dealing with the problems of the civil servants it would have done away with lot of inconvenience caused due to constant judicial interference in matters where they cannot give justice and yet they can cause lot of friction and lot of inconvenience for the government. These are the areas which have to be explored for the purpose of finding out what should be the limit of judicial review. If judicial review in its widest scense has done any inconvenience or has put any restrictions in the way of our progress it has to be found where it has done so. and then curbed. Therefore, the extreme proposition which is sometimes canvassed very forcefully that there should never be any curb on judicial review would be a fallacious thing. The curbs must be there. If it is found that judicial review untramelled is going to cause obstruction to the way of our progress, to say, do away with

judicial review altogther, would equally fallacious and it would be destructive of our very federal structure. Who will decide the disputes between the States and the Centre. We had so many disputes when different Governments were set up in the various States. I gave the example that if the Kerala Education Act was sent to a committee of this House to decide whether it was correct or not, and if the House decides as the Supreme Court did, that that Act was bad, many of the provisions contravene the various Articles of Part III of our Constitution. that decision of our House would not have been accepted by ....

SHRI BHOGENDRA JHA: It was the Leader of the House. Pandit Jawaharlal Nehru, the political leadership of the country, that sent that Act to the Supreme Court.

SHRI A. K. SEN: If he did, he was a great leader respected universally in our country and whether it is he who decided it or Pandit Gobind Ballabh Pant, who is one of the greatest parliamentarians that we have known in this House, who was the Home Minister then, all the same, the Kerala Government led by Mr. Namboodripad would not have accepted it and it is quite clear. But once the Supreme decided that many of those provisions contravene Article 30 of the Constitution, it had to be accepted. Now, this is the reason why we have the system of judicial review in a federal structure where the organs of the government are defined and their jurisdiction and fields are well-demarcated or transcended. Who is to see that they are set right?

Therefore, my submission is this, I feel and this is possibly shared by Basu, that whereas the Constitution does require fresh look, exploration about those areas where it has shown faulty working, exploration of the area of judicial review for the purpose of defining the proper limits of judicial review and at the same time ensuring that,

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the work of different organs of the Government and the different conetituent units and the different States work within their limits, and none collides with the others, at the same time, there is to be a proper smooth and harmonious functioning of the different elements in the Government and there should be no conflict between the judges and our Parliamentary or Executive authority,

Changes in the

Constitution (Res.)

The expression of Paramounicy of Parliament has to be understood in the proper context. Again, wherever we have written Constitution, Parliament is never paramount in the sense that British Parliament is. When we say that we shall pass a Money Bill, then we must follow the provisions of how to pass a Money Bill; we cannot contravene the provisions of the Constitution itself on how a Money Bill is to be introduced. But, the British Parliament could—they could pass a resolution saying that this is how we shall pass the Money Bill.

This is why in a written Constitution, the expression parliamentary supremacy has to be understood in a proper context. It must mean that Parliament and the different State Legislatures must be armed with all the powers for the purpose of achieving what Part IV of the Constitution has set for them.

That is the decisive step. But, at the same time, to see that within the framework of the Constitution there must be somebody to watch and to ensure that none transcends the limits. That is the problem. I think this will be studied properly and Shri Unnikrishnan deserves all the congratulations for bringing in this Resolution so that this Parliament-for the first time. we have been debating this here and even outside Parliament- has a chance of expressing itself and a proper discussion and a proper exploration follows for the purpose of enabling us to take proper decisions in relation to the future set up and framework of our Constitution. Mr. Gokhale is here and I again appeal to him that this must objectively be done dispassionately. and without passion and without any predilections. We have only this desire to see that this Constitution becomes a live frame for achieving the great objective which our Constitution has set to us.

SURYANARAYANA K. SHRI (Eluru): Mr. Chairman, Sir, after hearing the eminent lawyers and young people like Shri Unnikrishnan and a person like Sardar Darbara Singh at this late hour, it seems that we are all in favour of a change in our Constitution for the sake of the people-not for the sake of any individual or minority community- and for the development of this country and to safeguard the interests of the minority community. This Resolution speaks about the need for amendments to the Constitution. In the very first sentence it says that there is no objection to this and the entire country also needs that after 20 or 25 years of Independence on the basis of the experience that we have had in this country.

MR. CHAIRMAN: The hon. Member may continue on the next day. Now. the House stands adjourned till 11 A.M. on the 22nd March, 1976,

17.59 brs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, March 22, 1976 (Chaitra 2, 1898 (Saka).